

Shri A. C. Guha: It is quite a long time ago that the Corporation took possession of the company.

Shri Mohiuddin: May I know whether it is a fact that within a short distance of Sodepur, permission was granted for the establishment of another factory for the production of glass sheet and that that factory is working very satisfactorily?

Shri A. C. Guha: I think the hon. Member has got some confusion regarding the name. Another glass factory has been established, not near Sodepur, but near Bharkenda place where the present factory of the Sodepur Glass Works is situated. It is quite a few miles off, and that has got nothing to do with the Industrial Finance Corporation. It has been established long ago.

Shri T. K. Chaudhuri: May I know if production is still carried on in the Sodepur Glass Factory?

Shri A. C. Guha: I am sorry, the production has not been going on for more than a year.

LOAN TO ORISSA

*2095. **Shri Sanganna:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Government of Orissa have applied for a loan of Rupees four crores required for payment of compensation to zamindars and other intermediaries under the Land Reforms Scheme; and

(b) if so, the decision taken on their request?

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha):
(a) Yes, Sir.

(b) The matter is under consideration.

Shri Sanganna: May I know whether the Government of Orissa have built up any fund so that this assistance may be supplemented?

Shri A. C. Guha: I could not catch it, Sir.

Mr. Speaker: Whether the Government of Orissa have built up any fund from which this compensation will be paid.

Shri A. C. Guha: The Orissa Government has asked for a certain loan and I think the Government is favourably considering the matter. I do not know what fund the hon. Member refers to.

Mr. Speaker: Whether the Orissa Government itself has raised a fund from the persons.

Shri A. C. Guha: I have no information with me. But if the loan is given, then the Orissa Government would be asked to keep a separate fund for repaying the loan.

Shri Sanganna: May I know the progress that has so far been made in the matter of payment of compensation to the zamindars and other intermediaries?

Shri A. C. Guha: That is for the Orissa Government. I am sorry I have no information with me.

Shri Ramachandra Reddi: May I know the total estimated compensation payable to the zamindars and other intermediaries in Orissa?

Shri A. C. Guha: On that also I have no information. The Orissa Government has asked for a loan of Rs. 4 crores. I think the compensation payable will be very much more than that amount.

Shri S. N. Das: May I know whether any other Governments have asked for similar loans and, if so, which are they?

Shri A. C. Guha: The only other Government is the Madhya Bharat Government. It has asked for a loan of Rs. 2 crores, and that is also under negotiation. Certain conditions the Central Government have intimated to them, and we are awaiting the reply of that Government.

Shri N. B. Chowdhury: What is the rate of interest charged by the Government in such cases?

Shri A. C. Guha: The usual rate that is charged in all loans from the Central Government to the State Governments.

UNIVERSITY GRANTS COMMISSION

*2099. **Dr. Ram Subhag Singh:** Will the Minister of Education be pleased to state:

(a) whether the University Grants Commission has finalized the policy and principles on the basis of which grants will be made to Universities; and

(b) if so, what are those principles?

The Parliamentary Secretary to the Minister of Education (Dr. M. M. Das): (a) Yes, Sir.

(b) A statement giving the general principles which have been adopted by the University Grants Commission is laid on the Table of the Sabha. [See Appendix X, annexure No. 2.]

Dr. Ram Subhag Singh: The first item in the statement mentions "To honour commitments made by the Ministry of Education and to continue to pay grants in accordance with these commitments". May I know on what basis these commitments were made and whether they can be altered if the University Grants Commission find that they are not in accord with the principles which have been laid down generally?

Dr. M. M. Das: The University Grants Commission came into existence only last year. And some of the commitments were made by the Ministry of Education before this Commission came into existence. I do not think there will be any case in which the University Grants Commission will find that the Ministry of Education has made commitments which they may find not possible for them to implement.

شکسا تنہا پورا کر تک سلسلہ سادہ اور

ویکھانک ڈویشنا ملتری (مولانا آزاد) :

جدا ب - مہن اے اور صاف کردوں -

جب یونیورسٹی گرانٹس کمیشن قائم

نہیں ہوا تھا تو ایجوکیشن منسٹری

گرانٹ دیتی تھی جب یہ قائم ہوا

تو اس سے کچھ پہلے ایجوکیشن منسٹری

کچھ ٹھہریے کر چکی تھی اس وقت

یہ بات طے کی گئی کہ اب چونکہ گرانٹ

کمیشن قائم کر دیا گیا ہے اس لئے

ان گرانٹوں کا معاملہ بھی اسی کے

سپرد کر دیا جائے -

[The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): May I

clarify the position. When the University Grants Commission had not been formed, the Ministry of Education itself gave the grants. When this Commission was set up, a few cases in this connection had already been decided. It was decided then that giving of grants in these cases be also dealt with by the University Grants Commission, as it had already been set up.]

Dr. Ram Subhag Singh: May I know whether the problem of pay-scale and allowances of college teachers and other employees of colleges has come before the University Grants Commission and if so, whether the Commission has made any recommendations to the Central Government as also to the State Governments and the Universities concerned, in order to bring the pay-scale and allowances according to the recommendations made by the University Grants Commission?

Dr. M. M. Das: So far as the teachers and the professors of the universities are concerned, the University Grants Commission have determined the pay-scales and they have